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NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No.762/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name	of the Company	Noor Alam & OrsVs-Pr	ism Infracon Limited	
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Rajasishi Rajasheri Dutta, Adv. CFoen Financial Cereditores)
Avisup Mondal, Adv. Ramij Munshi, Adv.

BHAGABATI PRASAD PADHY, Ar Fer Corperate Delta

ORDER

- Ld. Counsel for the financial creditor and the corporate debtor is present.
- Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in

advance to the opposite party. Petitioner is directed to serve copy of the petition on the corporate debtor.

List it on 09/02/2018 for admission.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)

Sd